

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**APPEAL NO. 64 OF 2019 &
IA NOS. 209 AND 998 OF 2019**

Dated: 26th July, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

In the matter of :

**GSPL India Gasnet Limited
Vs.**

...Appellant(s)

Petroleum & Natural Gas Regulatory Board

...Respondent(s)

Counsel for the Appellant(s) : Ms. Sumiti Yadava
Mr. Abhishek Prakashan

Counsel for the Respondent(s) : Ms. Sonali Malhotra for R-1

ORDER

IA No. 998 of 2019

(Application for condonation of delay in filing reply)

For the reasons set out in the application, 34 days' delay in filing the reply is condoned and reply is taken on record. The application is disposed of.

APPEAL NO. 64 OF 2019 & IA NO. 209 OF 2019

Learned counsel for the appellant states that she will be taking steps to file rejoinder during the course of the day. It is represented that pleadings are complete

List the matter for hearing on **06.09.2019**.

**(B.N. Talukdar)
Technical Member (P&NG)**

Bn/kt

**(Justice Manjula Chellur)
Chairperson**